GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:4403 ANSWERED ON:20.12.2012 . REGISTRATION OF MARRIAGES Pakkirappa Shri S.;Ramasubbu Shri S.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that, despite the direction of the Supreme Court for compulsory Registration of Marriages, only a few States have enacted laws for this purpose;
- (b) if so, the details thereof;
- (c) whether the Government proposes to bring forward a legislation for compulsory registration of marriages for the whole country; and
- (d) if so, the details thereof and the reasons therefor?

Answer

MINISTER OF LAW AND JUSTICE (Dr. ASHWANI KUMAR)

- (a) and (b) As per the information available, majority of States, namely, States of Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Meghalaya, Mizoram, Odisha, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttarakhand, West Bengal, have made Acts or rules for compulsory registration of marriages.
- (c) and (d) The Registration of Births and Deaths (Amendment) Bill, 2012 has been introduced in the Rajya Sabha on 7th May, 2012. It provides for compulsoiy registration of marriages of all persons who are citizens of India.